

Government of India
Department of Empowerment of Persons with Disabilities (Divyangjan)
Ministry of Social Justice and Empowerment
Rajya Sabha

Unstarred Question No. 3166
To be answered on 22.03.2018

Barrier free access to persons with locomotor disability

3166. SHRI RAM KUMAR KASHYAP:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has framed 'Harmonised Guidelines and Space Standards for Barrier-Free Built Environment for Persons with Disability' to ensure equitable and easy access to persons with disabilities;
- (b) whether the Rights of Persons with Disabilities Act, 2016 states that persons with disabilities shall have the right to live in the community and the appropriate Government shall endeavour that the persons with disabilities are not obliged to live in any particular living arrangement; and
- (c) if so, the measures taken to provide barrier free access to persons with locomotor disabilities living in Central Government's General Pool Residential Accommodations?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHANPAL GURJAR)

- (a) Yes, Sir.
- (b) Yes, Sir.
- (c) Central Public Works Department has informed that barrier free design as recommended by standards and guidelines of National Building Code, CPWD Works Manual and CPWD Handbook on Barrier free and accessibility available on website of CPWD (link: www.cpwd.gov.in/Publication/HandbookonBarrier.pdf) is adopted for persons with disabilities in all types of buildings constructed by CPWD which also take care of persons with locomotor disability.
